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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 13.1.1994.

OA 22/93

HOTAM SINGH ... APPLICANT.

vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MR. B.N. DHOUNDIYAL, MEMBER (A).

For the Applicant ... SHRI J.K. KAUSHIK.

For the Respondents ... NONE.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

The learned counsel for the applicant has referred a judgement given by this Bench in TA 292/92 dated 15.3.93, in which the period of absence has been treated as period on duty and the payment has already been allowed.

2. In the light of the said judgement, the respondents are directed to reconsider the case of the applicant and the applicant should submit a fresh representation also taking this judgement as a ground.

3. In case the applicant feels aggrieved thereafter he will be at liberty to file a fresh OA. The OA stands disposed of accordingly, with no order as to costs.

B.N.Dh.
(B.N. DHOUNDIYAL)

MEMBER (A)

D.L. Mehta
(D.L. MEHTA)
VICE CHAIRMAN